

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 193/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017**

Name of the Company: Atlantis Products Pvt Ltd
V/s.
Usha Multipack Pvt Ltd.

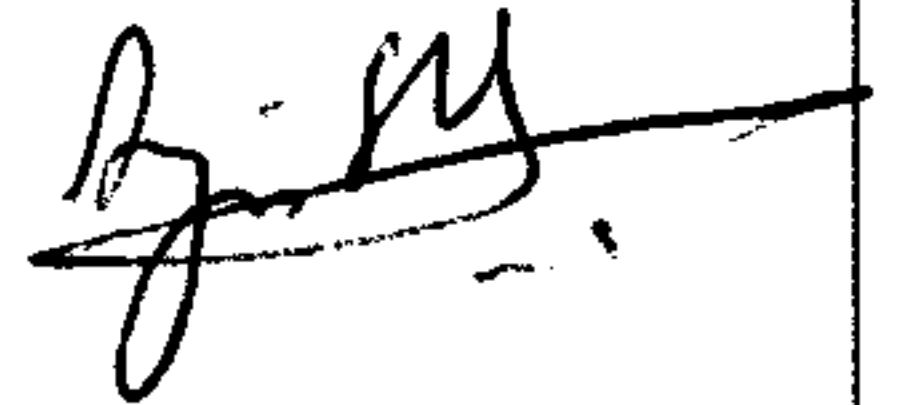
Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. A. R. Sheth

Adv. & Solicitor

Operational Creditor



2.

ORDER

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner.
None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

It is further submitted by the learned Counsel appearing on behalf of operational creditor that the matter would be settled. Hence, requested for some time.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 12.12.2017 for objections of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of December, 2017.